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### Code Of Criminal Procedure (Madhya Pradesh Amendment) Act, 1997

#### 10 of 1998

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# Code Of Criminal Procedure (Madhya Pradesh Amendment) Act, 1997

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An Act further to amend the Code of Civil Procedure, 1973, in its application to the State of Madhya Pradesh. Be it enacted by the Madhya Pradesh Legislature in the Forty-eighth Year of the Republic of India as follows: 1. Received the assent of the President on the 20th May, 1998; assent first published in the "Madhya Pradesh Gazette (Extraordinary)" dated the 30th May, 1998.

#### 1. Short Title :-

This Act may be called the Code of Criminal Procedure (Madhya Pradesh Amendment) Act, 1997.

## 2. Amendment Of Central Act No. 2 Of 1974 In Its Application To The State Of Madhya Pradesh:

The Code of Criminal Procedure, 1973 (No. 2 of 1974) (hereinafter referred to as the principal Act), shall in its application to the State of Madhya Pradesh be amended in the manner hereinafter provided.

### 3. Amendment Of Section 125 :-

In sub-section (1) of Section 125 of the principal Act, for the words "five hundred rupees" the words "three thousand rupees" shall be

substituted.